

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

12. IA 1515(MB)2024
IN
C.P. (IB)/1029(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **10.07.2024**

Name of the Party: Piramal Capital & Housing
Finance Limited
Vs
Rite Developers Private Limited

Section 7, 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Adv. Yash Jariwala for the Applicant present through virtual mode.
IA-1515/2024
2. The Registry as well as Applicant is directed to issue fresh notice to the Respondent No. 3 intimating the next date of hearing and to place on record the tracking report alongwith notice before the next date of hearing.
3. The Respondent No. 3 is directed to file reply within two weeks from the date of receipt of notice after duly serving a copy to the other side.
4. The Respondent Nos. 1 & 2 are directed to file reply within two weeks after duly serving a copy to the other side, at least two days in advance before the next date of hearing. Failing which, the right to file reply will be forfeited on the next date of hearing.
5. Post this matter on **18.09.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)